

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI.**

**Original Application No.20 of 2022**

E. Easwaramoorthy,  
Tiruppur District.

**...Applicant**

**Vs**

The Tamil Nadu Pollution Control Board,  
Rep. by its Member Secretary,  
No.76, Mount Salai, Guindy,  
Chennai – 600 032 & ors.

**...Respondents**

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**Filed by  
Thiru. S. Sai Sathya Jith,  
Advocate, Chennai.**

**JOINT COMMITTEE REPORT SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE), CHENNAI IN THE MATTER OF ORIGINAL APPLICATION No. 20 of 2022 (SZ), FILED BY THIRU S. EASWARAMOORTHY, TIRUPUR DISTRICT Vs THE TAMILNADU POLLUTION CONTROL BOARD CHENNAI AND OTHERS, AS PER ORDER DATED 11<sup>th</sup> MAY 2022.**

**1. Introduction and Background of the Case:**

Thiru S. Easwaramoorthy filed a case before the Hon`ble NGT (SZ), Chennai against the Tamil Nadu Pollution Control Board, Chennai and others in Original Application No. 20 of 2022 (SZ) on 17.02.2022. The grievance of the applicant is regarding the pollution caused on account of operation of the unit of M/s. United Carbon Solutions Private Limited located at Vattamalai Village, Kangeyam Taluk, Tiruppur District. Further, the Hon`ble NGT (SZ) has passed an order to constitute a Joint Committee to inspect the unit and the nearby applicant coconut farm and house and submit a factual as well as action taken report in case, if there is any violation found.

Also, the Committee is directed to ascertain 1) whether the unit is having all necessary permissions and clearances required under the environmental laws 2) whether the pollution Control mechanism provided by the unit are sufficient and if not what is the further mitigative measures to be taken by them to avoid air pollution as alleged in the application 3) whether on account of the operation of the unit any damage has been caused to the nearby agricultural land of the applicant and what is the nature of damage caused and the source of the damage and 4) assess the compensation payable to the applicant for the damage caused to the fertility of the soil and loss of income if any caused on account of the alleged pollution due to the operation of the unit 5) The Committee is also directed to conduct the ambient air quality and soil and water analysis to ascertain as to whether any contamination has been caused to the soil as well as water and air on account of the operation of the unit 6) They are directed to use high volume sampler to collect the dust particles and assess the material available in the dust collected including the carbon particles and other metals so as to ascertain the nature of damage caused to the environment and also to suggest the mitigative measures to resolve the same and 7) they are also directed to assess the compensation for violation of conditions, if any, imposed apart from assessing the compensation for the damage caused to the property of the applicant and environmental damage in general. If the soil and water are contaminated on account of the operation of the unit, then they are also directed to suggest the remedial measures to remediate the damage and restore the same to original place as well.

Further, the Hon`ble NGT (SZ), Chennai ordered to constitute a Joint Committee comprising of 1) the District Collector, Tiruppur or his nominee not below the rank of Assistant Collector or Sub Divisional Magistrate as nominated by him 2) a Senior Officer from Tamil Nadu Pollution Control Board 3) a Senior Officer from Central Pollution Control Board, Integrated Regional Office, Chennai and 4) Joint Director, Agriculture or his nominee not below the rank of Deputy Director nominated by him.

In this connection, the District Collector vide letter dated: 18.03.2022; has nominated Thiru. R. Kumaresan, Revenue Divisional Officer, Dharapuram Division, Dharapuram as a joint committee member, the Tamil Nadu Pollution Control Board, Chennai in its proceedings dated: 28.02.2022; has nominated Thiru.M. Saravanakumar, the District Environmental Engineer, Tamilnadu Pollution Control Board, Tiruppur North as a joint committee member, the Central Pollution Control Board, Regional Directorate, Chennai in its letter, dated: 07.03.2022; has nominated Thiru. R. Rajkumar, Scientist-D, as a joint committee member and Thiru. R. Vadivel, the Joint Director, Agriculture Department, vide letter dated: 11.03.2022; has accepted himself as a joint committee member.

Accordingly, a Joint Committee was formed and the committee comprises of

1. Thiru. R. Kumaresan, Revenue Divisional Officer, Dharapuram Division, Dharapuram.
2. Thiru. M. Saravanakumar, District Environmental Engineer, Tamilnadu Pollution Control Board, Tiruppur North. (Nodal Officer).
3. Thiru. R. Rajkumar, Scientist-D, Central Pollution Control Board, Regional Directorate Chennai and
4. Thiru. R. Vadivel, Joint Director In-charge, Agriculture Department, Collectorate, Tiruppur.

## **2. Joint Committee Visit in compliance to the Hon'ble Tribunal Order:**

The committee members have inspected the unit of M/s. United Carbon Solutions Private Limited, Vattamalai Village, Kangeyam Taluk, Tiruppur District and the Applicant Thiru S. Easwaramoorthy's Agriculture land and house on 29.03.2022. During the committee visit, the unit was under operation and manufacturing of Activated Carbon. Further, the committee briefly discussed about the scope as per the Hon'ble Tribunal order for compliance.

### **i) Details of M/s. United Carbon Solutions Private Limited:**

The unit of M/s. United Carbon Solutions Private Limited is located at S.F. No. 1147/1A,2A,3A,6A,7A,8A, Vattamalai Village, Kangeyam Taluk, Tiruppur District. The unit is manufacturing Activated Carbon in Various Grades from Coconut Shell Charcoal. Activated Carbon is a form of carbon commonly used to remove contaminants and other substances from air and water among a variety of other applications. The Google map of the unit of M/s. United Carbon Solutions Private Limited and the applicant Thiru S. Easwaramoorthy's Agriculture land and house is as follows:

Google Map showing the location of the unit of M/s. United Carbon Solutions Private Limited, S.F.No. 1147/1A,2A,3A,6A,7A,8A, Vattamalai Village, Kangeyam Taluk, Tiruppur District. ( Latitude – 10.95508 and Longitude - 77.56711)



Applicant Thiru S. Easwaramoorthy's  
Coconut Farm & House

The unit has obtained Consent to operate under the Water and the Air Acts to carry-out Activated Carbon in various grades - 1640 Tons/Month having validity upto 31.03.2022. Further, the unit has applied for renewal of consents to TNPCB. It is informed by TNPCB that the application of the unit has been returned to the unit for want of additional particulars.

**Process writeup:**

The Coconut shell-based charcoal and graded coconut shell charcoal are the main raw material for the manufacturing of Activated carbon in various grades and the manufacturing process consists of two stages.

**1. Activation Stage:**

The destoned respective grade granulated charcoal is taken for Activation operation. The process vessel is a Rotary Kiln connected with a combustion chamber. The granulated charcoal is taken to the feeding storage bunker with the help of a rope hoist, from the storage bunker it passes through a screw conveyor to obtain a uniform feed rate. The screw conveyor is connected with eddy current drive system to have a uniform feed rate. The process reaction takes place at a temperature of 800 - 900 °C, at this high temperature steam is impinged on the charcoal to create the pore structure. Finally, the output is collected through the nature air cooler at a certain output rate per minute.

**2. Post-Activation:**

The Ex-Kiln material is destoned first to remove the stones. After removal of the stones, the materials are taken to the storage bunker with the help of a bucket elevator. The materials pass to the screener at the uniform federate. The output is collected in High Density Poly Ethylene (HDPE) bags. The oversize material is crushed and then again taken for screening operation. Stringent quality control is followed right from the raw material to the end of finished material as per American Standard Testing Method (ASTM). As per customer's order, the finished goods will be packed in 25, 50, 500, 550 and 600 Kg bags. The quality is ensured by the Quality Control Department of the unit. Finally, the bags are loaded in the containers inside the premises and shipped to respective destinations.

The Activation area is fixed with 3 Nos. of dust collectors both raw material feeding and process discharge. Apart, 7 stacks of the kilns are attached with settling chambers are connected through Cyclonic dust collectors for fine dust emission control. The collected ashes are included with settling chamber ash disposal. Further, in the post activation part, the individual dust collectors of 8 Nos. are fixed for control of fine dust escape at the time of process of each 2 sets of screening area. Also, 4 Nos. of wet scrubber system are installed in the Boiler operation for emission control activity.

The unit has provided ZLD system for treatment of trade effluent generated from scrubber & boiler blow down. The effluent generated around 4 KLD is collected and treated in Multiple Effect Evaporator(MEE) followed by Agitated Thin Film Dryer(ATFD). The condensate is again reused in the boiler.

The unit is consented for generation, treatment & discharge of sewage is 43.20 KLD. The STP consists of Septic tank, Bar screen and oil screen chamber, Collection tank, Aeration tank, Secondary settling tank, treated water tank, Multigrade filter&Sludge drying bed.The treated sewage is being used for gardening purpose inside the unit premises

The unit has provided air pollution control system to control the pollution at source as well as ducting provided in the process area to control the fugitive emission. The details of point source emission with APCDs are given in below table:

<b>S.No.</b>	<b>Point Emission Source</b>	<b>Air pollution Control measures</b>
1.	Rotary Kiln - 1	Settling chamber followed by stack
2.	Rotary Kiln - 2	Settling chamber followed by stack
3.	Rotary Kiln - 3	Settling chamber followed by stack
4.	Rotary Kiln - 4	Settling chamber followed by stack
5.	Rotary Kiln - 5	Settling chamber followed by stack
6.	Rotary Kiln - 6	Settling chamber followed by stack
7.	Rotary Kiln - 7	Settling chamber with stack
8.	Waste heat recovery boiler 3 Nos. and Firewood boiler 1 No.	Common stack with wet scrubber
9.	Waste heat recovery boiler - 5	Wet scrubber followed by stack
10.	Waste heat recovery boiler - 6	Wet scrubber followed by stack
11.	Activated charcoal crushing, screening and packing	Common stack with bag filter connected through wet scrubber
12.	Activated charcoal crushing, screening and packing	Common stack with bag filter connected through wet scrubber
13.	Fine dust emission control system - 1	Cyclone attached with wet scrubber connected through cyclonic scrubber with stack.
14.	Fine dust emission control system - 2	Cyclone attached with wet scrubber connected through cyclonic scrubber followed by stack
15.	Fine dust emission control system - 3	Cyclone attached with wet scrubber connected through cyclonic scrubber followed by stack
16.	Fine dust emission control system - 4	Cyclone attached with wet scrubber connected through cyclonic scrubber followed by stack
17.	Fine dust emission control system - 5	Cyclone attached with wet scrubber connected through cyclonic scrubber followed by stack
18.	Fine dust emission	Cyclone attached with wet scrubber

	control system – 6	connected through cyclonic scrubber followed by stack
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The unit has provided greenish plantation inside the unit premises. No deposition of carbon dust particles on the leaf of the trees and on land was observed during inspection.

**(ii) Committee Visit to Applicant Premises**

Further, the joint committee inspected the applicant Thiru S. Easwaramoorthy`s land and house premises and the following were observed:

1. The applicant Thiru S. Easwaramoorthy`s land and house premises are located at the Western side of the unit of M/s. United Carbon Solutions Private Limited.
2. The survey number of the applicant land is 1137/1 with total area of 11 acres and the land area includes the coconut farm, house and coconut oil storage unit & coconut drying yard.
3. The coconut farm has about 500 numbers of coconut trees in about 6.5 acres. The remaining area of about 4.5 acres consists of applicant`s house, coconut oil storage unit with silos – 2 Nos., coconut drying yard and vacant land.
4. The breaking of coconut shell to remove coconut and drying of coconut on open drying yard was observed.
5. The applicant land has one open well and two bore wells within the premises.
6. There is no black deposit observed on top of the leaves, whereas bottom leaves in some of the coconut trees found with black deposit. This black deposit is due to Black Fungus and indicates that no carbon particle deposit from the unit. Coconut trees of most varieties are most susceptible to many diseases, Disorders and insect infestations. Coconut trees are commonly affected by "Black Fungus". In the tree leaves fully covered looks like Black soot and initially it was observed in the bottom of the leaves, at the severe stages it appears in upper side of the leaves also. During the visit, such black deposit was not observed in other crops planted in the applicant land. Same is shown in below photographs.

Further, the member of Agricultural Department has confirmed that it is a fungal effect on the coconut trees based on physical observation.



7. In the entire coconut farm & open land of the applicant, around 20 locations burned patches & traces of coconut leaves & shells was observed. This activity was carried out by the applicant. It seems that the burning was done before the committee visit, which is shown in below photographs

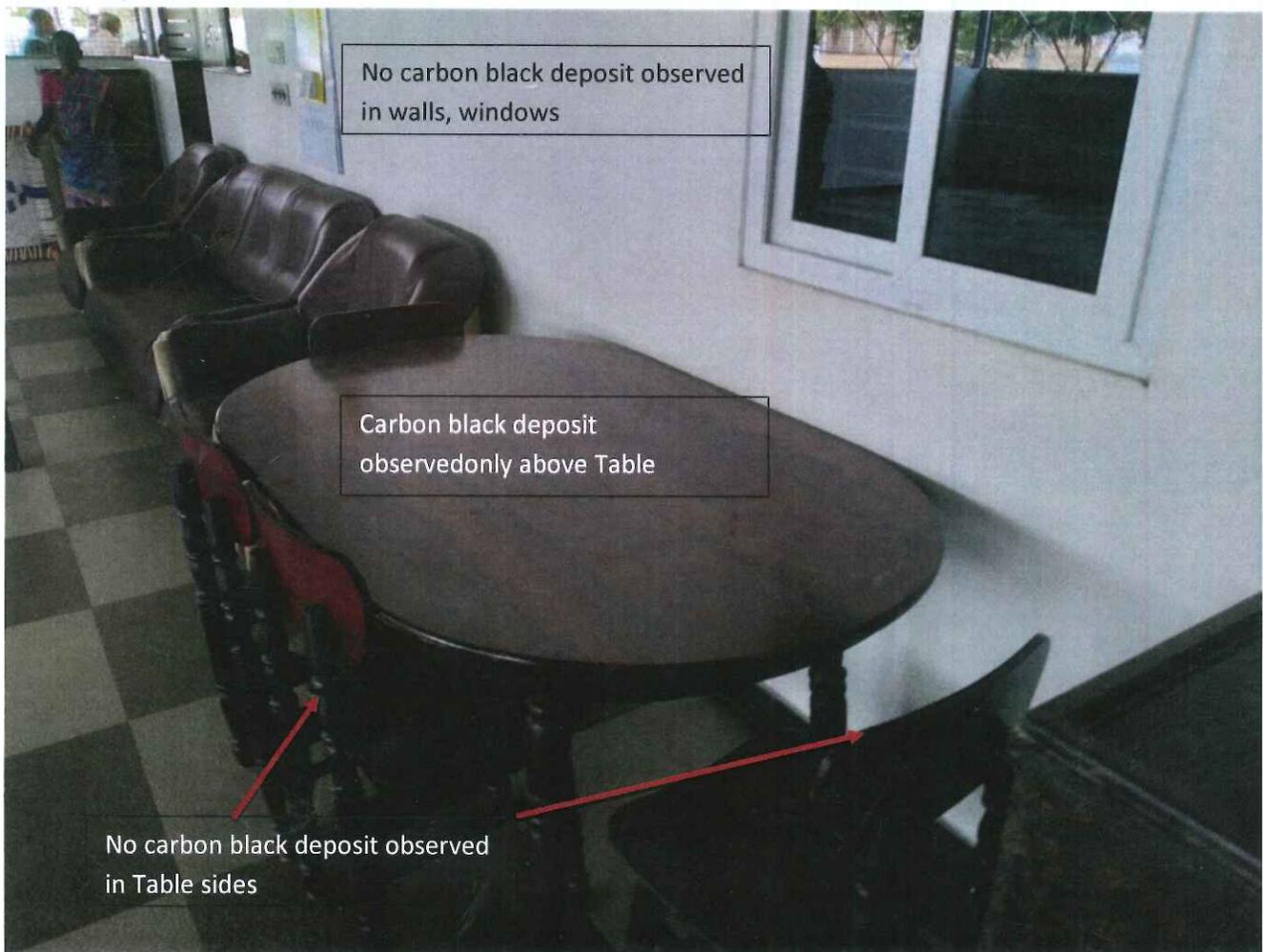
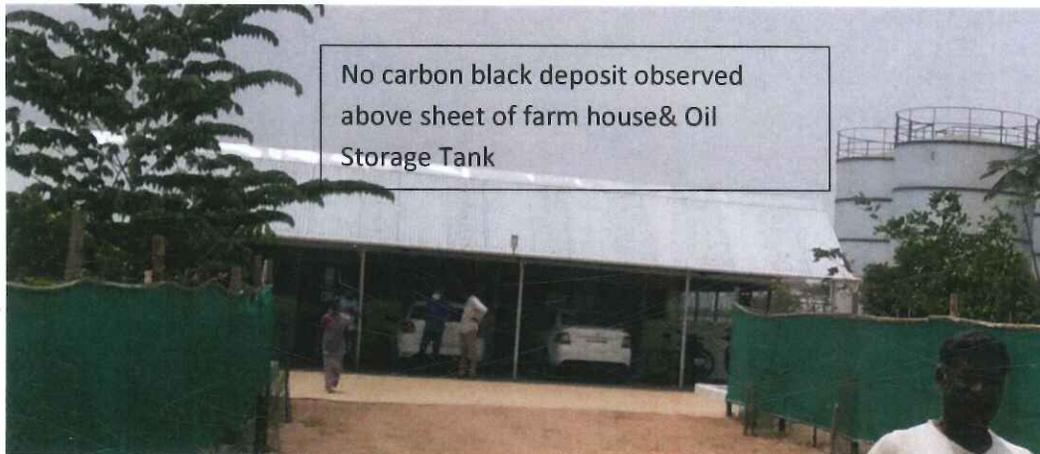


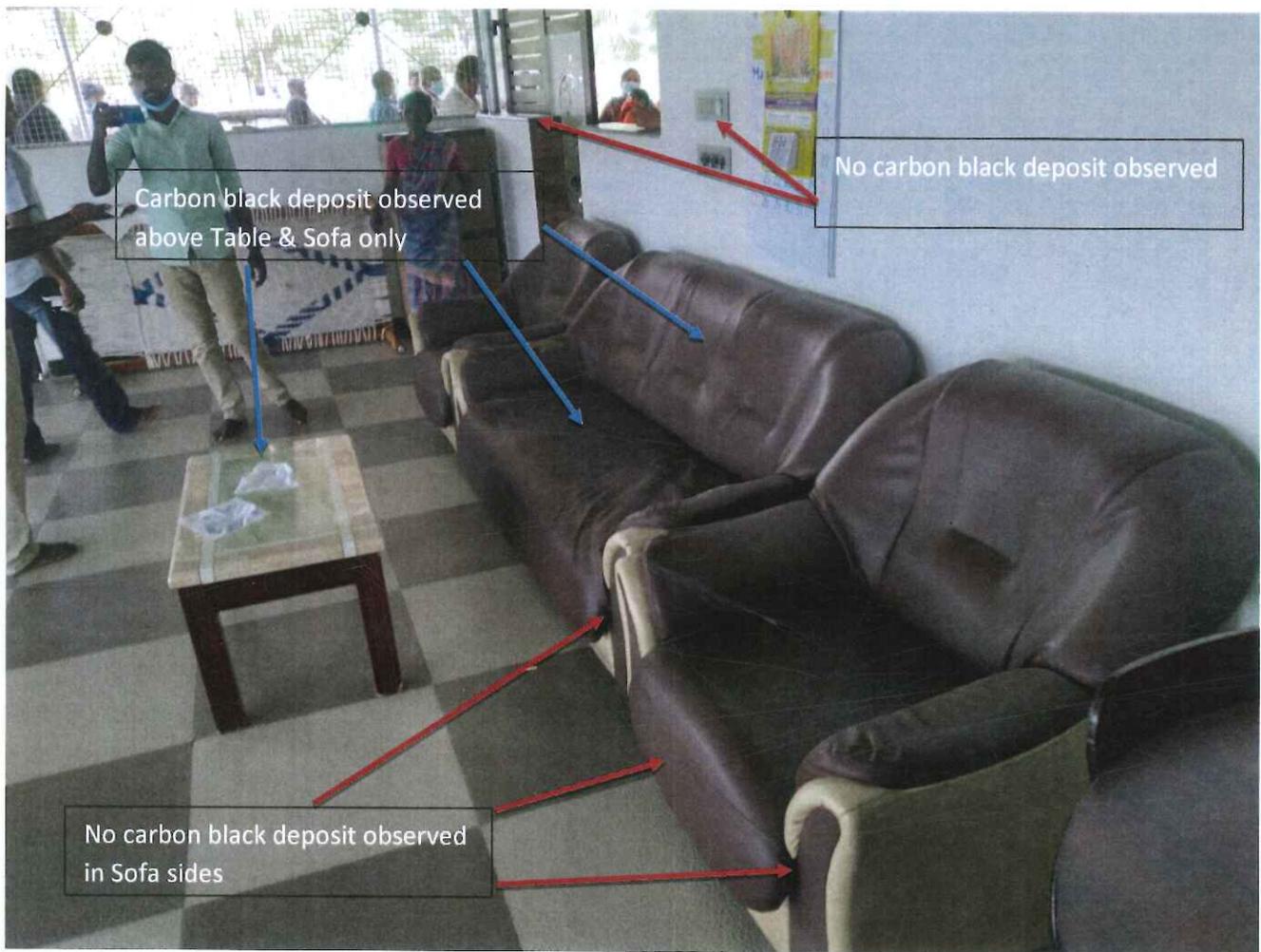
8. Moreover, the committee visited applicant`s farm house also. Applicant showed the carbon deposit to the committee above the solar panel installed in the farm land, above the sofa & table inside the house.

9. On observation of the situation during the visit, it indicates that the applicant has created intentionally black deposit to show the committee members. One side

applicant making the compliant of carbon deposit by the industry and on other side he carried out open burning inside the farm land itself.

10. The applicant farm house is painted in white color inside & outside. The marks of carbon deposit are not found on the walls, windows, electrical panels etc. as well as above the asbestos sheet. Whereas applicant showed black deposited above the table & sofa, but no deposit observed in beading & sides of the sofa & table. The same is shown in below photographs





**(iii) Details of Monitoring & Sampling of Soil, Ground Water, Ambient Air & Source Emission:**

*a) Report of Soil samples by the Joint Director, Agriculture Department, Tiruppur:*

The soil samples at a depth of 30, 60 and 90 cm below ground level in the applicant's coconut farm were collected by the Joint Director, Agriculture Department, Tiruppur on 29.03.2022 for analysis of 12 Nos. of parameters such as pH, Electrical conductivity, Macro and micro nutrient were analyzed in the Mobile Soil Testing Centre, Tamil Nadu Agriculture Department, Palladam. The test results are as follows:

S. No.	Parameters	Test Results at a depth of 30 cm	Test Results at a depth of 60 cm	Test Results at a depth of 90 cm	Remarks
1.	pH	8.5	8.5	8.5	Normal
2.	Electrical Conductivity (ds/m)	0.07	0.08	0.07	Normal
3.	Texture	Sandy clay loam	Sandy clay loam	Sandy clay loam	
4.	Calcareousness	Profused	Profused	Profused	High
5.	Organic carbon (%)	0.18	0.18	0.12	Low
6.	Available Nutrient (Kg/ac)	61.6	61.6	58.8	Low
7.	Available Phosphorous (Kg/ac)	6.5	6.5	5.75	Medium
8.	Available Potassium (Kg/ac)	100	70	50	Medium
9.	Iron (ppm)	5.68	5.66	5.0	Deficient

10.	Manganese (ppm)	1.42	1.26	0.86	Deficient
11.	Zinc (ppm)	1.02	0.88	0.80	Deficient
12.	Copper (ppm)	4.48	4.08	4.00	Sufficient

The Mobile Soil Testing Centre, Palladam, Tamil Nadu Agriculture Department has concluded that the soil is suitable for coconut cultivation. The soil has calcareous in nature. To reclaim the soil, organic manure application and cultivation of green manure crops is important. To improve the soil health status and yield, Soil test based fertilizer application and continuous application of organic manuring is important.

The Joint Director In-charge, Agriculture Department, Collectorate, Tiruppur in its Letter No. E2/2607/2022, Dated: 22.06.2022; state that the following observation and recommendations are made during the joint committee inspection:

- i. The age of coconut farms is about 7-8 years.
- ii. The coconut farm has water resources to cultivate coconut trees.
- iii. In Tiruppur District, generally, coconut trees yields 100-110 coconut instead, at present only 70-80 numbers of coconut yield.
- iv. At present, the growth of coconut trees and production yield becomes low.
- v. Based on the soil samples taken for analysis and report of soil testing, it is recommended to use soil fertilizer and nutrients for better coconut growth.
- vi. On observation, there was no deposition of carbon particles on the leaves and coconut trees.
- vii. The leaves of the trees are greenish.
- viii. During inspection, it was observed that there is no deposition of carbon particles on land or coconut trees.

The Report of Analysis concludes that the soil is suitable for coconut cultivation and the copy of Soil Testing Card and Report of Soil Nutrient Status and letter from the Joint Director In-charge, Agriculture Department, Tiruppur, dated: 22.06.2022 are enclosed as **Annexure I.**

Further, a composite soil sample at a depth of 30, 60 and 90 cm below ground level was collected and mixed together as composite and analyzed at M/s. Glens Innovation Labs Pvt Ltd., Chennai (EPA recognized & NABL Accredited lab) for heavy metals. The analysis results are as follows;

S.No.	Test Name	Results	Limit as per MoEF Agriculture Draft Guidelines	Remarks
1.	Antimony as Sb, mg/kg	BLQ (LOQ:2.0)	20	Nil
2.	Arsenic as As, mg/kg	BLQ (LOQ:2.0)	12	Nil
3.	Cadmium as Cd, mg/kg	BLQ (LOQ:2.0)	1.4	Nil
4.	Calcium as Ca, mg/kg	2117.25	--	Nil
5.	Chromium as Cr, mg/kg	5.90	64	Within the limit

6.	Copper as Cu, mg/kg	2.43	63	Within the limit
7.	Iron as Fe, mg/kg	2247.35	--	Nil
8.	Lead as Pb, mg/kg	BLQ (LOQ:2.0)	70	Nil
9.	Manganese as Mn, mg/kg	32.44	--	Nil
10.	Mercury as Hg, mg/kg	BLQ (LOQ:2.0)	6.6	Nil
11.	Molybdenum as Mo, mg/kg	BLQ (LOQ:2.0)	5	Nil
12.	Nickel as Ni, mg/kg	4.14	50	Within the limit
13.	Zinc as Zn, mg/kg	2.56	200	Within the limit
14.	Cobalt as CO, mg/kg	BLQ (LOQ:2.0)	40	Within the limit

The analysis results of the heavy metal show that the values are well below the screening level as are compared with the standard limit prescribed in the MoEF&CC "Guidance document for assessment and remediation of contaminated sites in India".

**Collection of Soil samples by Joint Director In-charge, Agriculture Department, Tiruppur in the Applicant Thiru S. Easwaramoorthy's Coconut Farm**



**b) Report on Ground Water samples:**

The ground water samples of 6 Nos. were collected in & around the unit premises including the complainant's well. The samples collected are analyzed at TNPCB District Environmental Laboratory, Tiruupur. The sampling locations are given below;

1. Applicant's open well water located in Applicant's land.
2. Applicant's Bore well water located in Applicant's land.
3. Bore well water located inside the unit's premises.
4. Vivid Thottam Well water
5. Vivid Thottam Well water (Unit's back side)
6. Muniappan temple Well water.

The analysis report reveals that; no impact in ground water due to operation of the industries. The TDS in the ground water found to be more in that area naturally and less water level more than 800 ft. deep. The analysis report of the ground water is shown in the below table;

S. No.	Parameters	1	2	3	4	5	6
1.	pH	7.95	7.87	7.42	8.97	7.77	7.92
2.	TSS	18	14	02	28	12	10
3.	TDS	3044	2812	2788	496	2562	5420
4.	Chloride	1050	909	890	77	718	1509
5.	Sulphate	847	894	705	98	751	1991
6.	COD	32	24	32	56	16	40
7.	BOD	4	3	4	7	< 2.0	5

**Collection of Open well and Bore well water located in the Applicant`s land & Vivid Thottam**



**C) Report on Source Emission Monitoring**

Source emission monitoring was carried out in all 10 stacks provided in the unit. The monitoring was carried out by TNPCB, DEL, Tiruppur during 09.05.2022 and 10.05.2022. and the parameters monitored are PM, SO<sub>2</sub>, &NO<sub>x</sub>. The analysis report shows that all parameters are within the prescribed limit. The analysis report of the samples collected are given below;

S. No.	Stack attached to	Pollutants (mg/Nm <sup>3</sup> )		
		PM	SO <sub>2</sub>	NO <sub>x</sub>
1)	Civil Chimney	71	15	21
2)	Boiler IV	46	14	21
3)	Boiler V	67	15	19
4)	Kiln - I	56	17	26
5)	Kiln - II	49	15	19
6)	Kiln - III	74	15	21
7)	Kiln - IV	52	16	24
8)	Kiln - V	62	17	24
9)	Kiln - VI	68	13	21
10)	Kiln - VII	53	16	21

**d) Report on Trade effluent samples from the unit:**

The trade effluent samples were collected at the following three locations and analyzed in DEL, Tamil Nadu Pollution Control Board, Tiruppur. The analysis results are given in below table.

- i. Boiler Blow-down collection tank.
- ii. Multiple Effect Evaporator Feed water
- iii. Multiple Effect Evaporator Condensates.

S. No.	Parameters	1	2	3
1.	pH	12.31	10.92	9.65
2.	TSS	62	34	2
3.	TDS	7414	8814	70
4.	Chloride	2680	2776	10
5.	Sulphate	1305	1516	33
6.	COD	56	72	24
7.	BOD	6	7	<2.0

e) Report on Ambient Air Quality Monitoring

Ambient Air Quality monitoring was carried out as per direction of Hon'ble Tribunal to ascertain whether any contamination has been caused to the air on account of the operation of the unit. Also, directed to use High volume sampler to collect the dust particles and assess the material available in the dust collected including the carbon particles and other metals so as to ascertain the nature of damage caused to the environment.

Ambient Air Quality monitoring for the parameters PM 10, PM2.5, SOx&NOx was carried out by District Environmental Lab, Tamilnadu Pollution Control Board, Tiruppur. PM10 was monitored by the High Volume Sampler using RDS. The other Parameters SPM & Heavy Metal monitoring & analysis carried out by the M/s. ECO Green Solution System Pvt Ltd, Bangalore (EPA recognized & NABL Accredited lab) using High volume sampler for Suspended Particulate Matter. The ambient air quality monitoring was carried out for 24 hrs during the period 09.05.2022 to 10.05.2022 at three locations 1. Western side of the unit (Complainant farm house), 2. Eastern Side of the unit (Unit's Storage Yard) & 3. South East Side of the unit (Near STP of the unit).

During the Ambient Air Quality Monitoring, applicant Thiru. S. Easwaramoorthy was also present and visited the stations located for the monitoring along with the inspection team and industry has also agreed upon the visit of applicant inside the premises.

The Hon'ble Tribunal directed to assess the material available in the dust collected including carbon, whereas no prescribed standard methods are available for monitoring of carbon collected in the filter paper, the method available to analysis is for the elemental carbon only. The black carbon is in the organic form; it can be measured in ambient air using Aethalometer instrument. Since, it is not a regular prescribed parameter for monitoring Aethalometer is not available in TNPCB as well as in EPA recognized & NABL Accredited lab. So monitoring of carbon could not be carried out.

The analysis results of the ambient air quality reveals that all parameters are within the notified norms. The analysis result is given in the below table;

S. No.	Parameters	Unit	Complainant Land	Near Raw material storage yard	Backside of Sewage Treatment Plant	Standards
1.	SPM	$\mu\text{g}/\text{m}^3$	88.4	92.40	86.2	-
2.	PM10	$\mu\text{g}/\text{m}^3$	61	68.66	58.33	100
3.	PM2.5	$\mu\text{g}/\text{m}^3$	19	25	21	40
4.	SO <sub>2</sub>	$\mu\text{g}/\text{m}^3$	7.3	10.3	11.6	80
5.	NO <sub>x</sub>	$\mu\text{g}/\text{m}^3$	13.3	16.6	17	80
6.	Lead	$\mu\text{g}/\text{m}^3$	0.4	0.6	0.5	1
7.	Nickel	$\text{ng}/\text{m}^3$	9.2	15	10	Annual 20
8.	Arsenic	$\text{ng}/\text{m}^3$	0.8	1.2	0.6	Annual 6

**AAQ Survey using High Volume Sampler in the Application Coconut Farm and House**



**Unit premises - Near Raw material storage yard & Backside of Sewage Treatment Plant**



### 3. Conclusions & Suggestions:

**1) Whether the unit is having all necessary permissions and clearances required under the environmental laws:**

The unit has obtained Consent to operate under the Water and the Air Acts having validity upto 31.03.2022. Further, the unit has applied for renewal of consents to TNPCB. It is informed by TNPCB that the application of the unit has been returned to the unit for want of additional particulars.

**2) Whether the pollution Control mechanism provided by the unit are sufficient and if not what is the further mitigative measures to be taken by them to avoid air pollution as alleged in the application**

The unit has provided adequate air pollution control device for control of source & fugitive emission from the process. The sources emission analysis results also found within the prescribed limit.

**3) Whether on account of the operation of the unit any damage has been caused to the nearby agricultural land of the applicant and what is the nature of damage caused and the source of the damage and**

As per the study conducted w.r.t Ambient air, Ground Water and soil, it is found that no impact/damage observed on ambient air, Ground water and soil due to operation/activity of the unit. The agriculture department report says that natural deficiency of nutrient in the soil and black fungus formation caused unhealthy appearance of coconut tree leaves in the applicant land.

**4) Assess the compensation payable to the applicant for the damage caused to the fertility of the soil and loss of income if any caused on account of the alleged pollution due to the operation of the unit**

Since damage is not due to industrial activity damage assessment is not carried out.

**5) The Committee is also directed to conduct the ambient air quality and soil and water analysis to ascertain as to whether any contamination has been caused to the soil as well as water and air on account of the operation of the unit & 6) They are directed to use high volume sampler to collect the dust particles and assess the material available in the dust collected including the carbon particles and other metals so as to ascertain the nature of damage caused to the environment and also to suggest the mitigative measures to resolve the same and**

The committee has carried out Soil monitoring at applicant's farmland, Ambient Air Quality & Ground Water monitoring in and around the industry. The analysis report shows no contamination due to industrial activity.

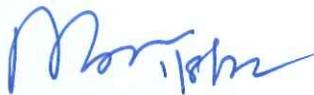
**7) They are also direct to assess the compensation for violation of**

**conditions, if any, imposed apart from assessing the compensation for the damage caused to the property of the applicant and environmental damage in general. If the soil and water are contaminated on account of the operation of the unit, then they are also directed to suggest the remedial measures to remediate the damage and restore the same to original place as well.**

Based on the monitoring & analysis report no damage was observed due to industrial activity, so assessing of compensation is not attracted

Further, it is submitted that based on the visit, it is observed that the applicant carried out burning of leaves/stems to show the carbon black deposit as stated in the report.

This unit, M/s United Carbon Solutions Private Limited, involved in the production of activated charcoal of various grades from charcoal and has taken effective steps in controlling of sources emission as well as fugitive emission. This unit has adopted proper pollution control measures and operating the same to control the process emission and fugitive emission.



M. Saravanakumar  
District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Tiruppur North



R. Kumaresan  
Revenue Divisional Officer  
Dharapuram Division  
Dharapuram



R. Rajkumar  
Scientist-D  
Central Pollution Control Board  
Regional Directorate - Chennai



Joint Director In-charge  
Agriculture Department  
Collectorate, Tiruppur

**Photos of Joint Committee Inspection**

**M/s. United Carbon Solutions Private Limited, Vattamalai Village, Kangeyam Taluk, Tiruppur District**



**Applicant Thiru S. Easwaramoorthy `s Coconut Farm**



**Coconut Shell Drying Yard in the Applicant `s House**







**இதர பயிர்களுக்கூரிய உரப்பரிந்துரைகள்**

வ. எண்.	பயிர்	பேருட்ச்சத்துக்கள் ( கிராம்/மரம் )			பேரூட்டஉரம் ( கிராம்/ஏக்கர்-கிராம்/மரம் )				நுண்ணூட்ட உரம் ( கிராம்/ஏக்கர்-கிராம்/மரம் )					அல்லது நுண்ணூட்ட உரக்கலவை (கிராம்/ ஏக்கர்)	நுண்ணூயிர் உரம்			அங்கக் உரம் (டீன்/ ஏக்கர்- கிராம்/ மரம்)
		தழை	மணி	சாம்பல்	பூயிர்/ அம்மோனி யம் சல்டேட்	கூப்பர் பாஸ்பேட்/ டி.ஏ.பி	மியூரியேட் ஆப் பொட்டாஷ்	காம்ப- எக்ஸ்	இரும்பு சல்டேட்	மாங்கனீசு சல்டேட்	குத்த- நாக சல்டேட்	தாமிர சல்டேட்	போ- ராக்ஸ்		சோடியம் மாலிப- டேட்	அசோஸ் பைரில்லிம்/ ரைசோபியம் திம் அல்லது (கிராம்)	திரவம் அல்லது (கிராம்)	

**இதரப்பரிந்துரைகள் :**

தங்களால் சேலிக்கப்பட்டவை / நிர் மாதிரி  
ஆய்வு செய்யப்பட்டு இந்த ஆய்வு முடிவு  
வெளிக்கப்பட்டுள்ளது. நிலத்தின் உரிமையாளர்  
சர்வே என அங்கீகரிக்கப்பட்ட மாதிரிகள்  
ஒரு சில மாதிரிகள் சேலிக்கப்பட்டவை  
இவையெல்லாம் உடனடி நடவடிக்கை

*(Handwritten signature)*

மூத்த மேளாண்மை அலுவலர்,  
மண் பரிசோதனை நிலையம்.

பஸ்ஸடக்

மண்ணுயிர் காக்க!  
நுண்ணுயிர் இடுவீர் !!

இருமடங்கு விளைச்சல் !  
மும்மடங்கு வருமானம் !

ஒருங்கிணைந்த உர நிர்வாகம்!  
உயர்விளைச்சலுக்கு உறுதுணையாகும்!!



தமிழ்நாடு அரசு வேளாண்மைத்துறை

உபகரணம் மண் பரிசோதனை நிலையம்

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## மண் வள அட்டை

விவசாயியின் பெயர்: சீ. வி. சிவசுந்தரன் ஆய்வக எண்: சீ.கே.எ. (கீராமம்) 212 பாசனவிவரம்: ஏரி/ஆறு/கிணறு/குழாய் கிணறு  
 முகவரி: அண்ணாபாளையம், காங்கய்யம் சாகுபடி பயிர்: பருத்தி வேளாண்மைப் பெயர்: மண்மலம்  
 சர்வே எண்: 7125 பயிர் சுழற்சி: விவசாயியின் அடையாள எண்: .....

## மண்வளத் தகவல்

மண்மாதிரி வரப்பெற்ற தேதி	மண் நயம் (Texture)	சுண்ணாம்பு நிலை (Calcium Carbonate)	உப்பின் நிலை EC (dSm <sup>-1</sup> )		கனம்-அமில நிலை (pH)		ஆய்வு முடிவு அனுப்பிய தேதி
			இல்லை	மத்தியம்	அதிகம்	நீலம்	
29.03.2022	மணல் களி கலந்த சூழ்மண்	7	0.07	8.5	—	—	5.5.2022

## மண் ஆய்வு முடிவுகள்

பேருட்கள் (கிலோ/ஏக்கர்)	குறைவு	மத்தியம்	அதிகம்
அங்குசு கரிமம் (O.C%)	0.12%		
அல்லது தழைச்சத்து (N)	58.8		
மணிச்சத்து (P)	5.75		
சாம்பல்சத்து (K)	50		

## உரப்பரிந்துரைகள்

தழை (N)	மணி (P <sub>2</sub> O <sub>5</sub> )	சாம்பல் (K <sub>2</sub> O)	காம்பளங்கள்
யூரியா / அம்மோனியம் சல்பேட்	சூப்பர் பாஸ்பேட் / டி.ஏ.பி.	மிழிரியேட் ஆப் பொட்டாஷ்	

## நுண்ணூட்டச் சத்துக்கள் (கிலோ / ஏக்கர் - கிராம் / மரம்)

இரும்பு சல்பேட்	மாங்கனீசு சல்பேட்	துத்தாங்கு சல்பேட்	தாமிர சல்பேட்	போராக்ஸ்	சோடியம் மாஸ்டிரேட்

நுண்ணூட்டச் சத்துக்கள் (பி.பி.எம்)	குறைவு	போதுமானது
இரும்பு (Fe)	5.0	
மாங்கனீசு (Mn)	0.86	
துத்தநாகம் (Zn)	0.80	
தாமிரம் (Cu)		4.00

நுண்ணூட்ட உரக்கலவை: கிலோ / ஏக்கர்		நுண்ணூட்ட உரம்	
வகை	விதையுடன்	நாற்றங்காலில்	நடவு வயலில்
திடம் (கிராம்)	திடம் (கிராம்)	திடம் (கிராம்)	திடம் (கிராம்)
அல்லது (கிராம்)	அல்லது (கிராம்)	அல்லது (கிராம்)	அல்லது (கிராம்)
அதிகப்பில்லாத/ லாஸ்டோ பாக்கிரியம்			

## அங்கக உரம்

பசுந்தான் உரம் (அல்லது) தொழு உரம்	(டன்/ஏக்கர் - கிலோ/மரம்)

## நிலச்சாதிருத்தம்

- உவர் நிலம்**
  - வடிகாலை சீராக்கி, நல்ல நீரைத் தேக்கி, உப்பை நீக்கவும்.
  - அதிக அளவு இயற்கை உரங்களை இடவும்.
  - உவர் தன்மையை தாங்கி வளரும் பயிர்களை அல்லது இரகங்களை சாகுபடி செய்யலாம்.
- கனம் நிலம்**
  - ஏக்கருக்கு ..... கிலோ அட்டசம் இட்டு உழுது பாசன நீரைத் தேக்கி வடிக்கவும்.
  - பசுந்தான்/உரம் பயிரிட்டு மடக்கி உழவும்.

- ஆயில் நிலம்**
  - ஏக்கருக்கு ..... கிலோ சண்ணாம்பு விதைப்/ நடவிற்கு 10-15 நாட்களுக்கு முன் இடவும்.
  - கனம் பாசன நிலம்
  - அதிக அளவில் பசுந்தான் / தொழு உரமிடவும்.
  - பாசன நீர் தேங்குவதை தவிர்க்கவும்.

மழை நீரை சேகரிப்போம்!

மண்வளம்

மகசூலை வருக்குவோம்!!!



### Soil Nutrient Status

We have received three Soil samples (1<sup>st</sup> feet, 2<sup>nd</sup> feet, 3<sup>rd</sup> feet) from S.Eswaramoorthy S/o Semalaiyappan Avinashipalayam pudur (po), Avinashipalayam, Kangeyam, Tiruppur on 29.03.2022.

Ph, EC, Macro and micronutrient analysis done in the laboratory. According to the soil sample test report, Soil is suitable for coconut cultivation. The soil has calcareous in nature. To reclaim the soil, organic manure application and cultivation of green manure crops is important. To improve the soil health status and yield, Soil test based fertilizer application and continuous application of organic manuring is important.

Soil sample test results given below

- 1) Soil sample depth- 30 cm

Crop-coconut

S.no	Parameters	Test results	Remarks
1	PH	8.5	Normal
2	EC (ds/m)	0.07	Normal
3	Texture	Sandy clay loam	
4	Calcareousness	Profused	High
5	Organic carbon(%)	0.18	Low
6	Available nitrogen(kg/ac)	61.6	Low
7	Available Phosphorous(kg/ac)	6.5	Medium
8	Available Potassium(kg/ac)	100	Medium
9	Iron (ppm)	5.68	Deficient
10	Manganese(ppm)	1.42	Deficient
11	Zinc (ppm)	1.02	Deficient
12	Copper (ppm)	4.48	Sufficient

2) Soil sample depth- 60 cm

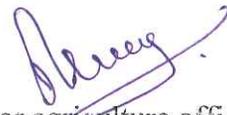
Crop-coconut

S.no	Parameters	Test results	Remarks
1	PH	8.5	Normal
2	EC (ds/m)	0.08	Normal
3	Texture	Sandy clay loam	
4	Lime status	Profused	High
5	Organic carbon(%)	0.18	Low
6	Available nitrogen(kg/ac)	61.6	Low
7	Available Phosporous(kg/ac)	6.5	Medium
8	Available Potassium(kg/ac)	70	Medium
9	Iron (ppm)	5.66	Deficient
10	Manganese(ppm)	1.26	Deficient
11	Zinc (ppm)	0.88	Deficient
12	Copper (ppm)	4.08	Sufficient

3) Soil sample depth- 90 cm

Crop-coconut

S.no	Parameters	Test results	Remarks
1	PH	8.5	Normal
2	EC (ds/m)	0.07	Normal
3	Texture	Sandy clay loam	
4	Lime status	Profused	High
5	Organic carbon(%)	0.12	Low
6	Available nitrogen(kg/ac)	58.8	Low
7	Available Phosphorous(kg/ac)	5.75	Medium
8	Available Potassium(kg/ac)	50	Medium
9	Iron (ppm)	5.0	Deficient
10	Manganese(ppm)	0.86	Deficient
11	Zinc (ppm)	0.80	Deficient
12	Copper (ppm)	4.00	Sufficient



Senior agriculture officer  
Mobile soil testing laboratory  
Palladam

// வேளாண்மை மற்றும் உழவர்நலத்துறை //

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அனுப்பநர்

திரு.இரா.வடிவேலு,பி.எஸ்சி(விவ),  
வேளாண்மை இணை இயக்குநர்(பொ),  
திருப்பூர்.

பெறுநர்

மாவட்ட சுற்று சூழல் பொறியாளர்,  
தமிழ்நாடு மாசுக் கட்டுப்பாட்டு வாரியம்,  
திருப்பூர் தெற்கு 2-வது தளம் - குமரன்  
வணிக வளாகம்,  
குமரன்ரோடு,  
திருப்பூர்.- 641601.



கடித எண்.இ2/2607/2022, நாள் : 22.06.2022

ஐயா,

பொருள்: சுற்றுசூழல் மாசுபாடு - திருப்பூர் - மாவட்டம் காங்கயம் வட்டம் - வட்டமலை கிராமம் - தி/வா - யூனிட்டைட் கார்பன் சொல்யூசன்ஸ் நிறுவனம் - சுற்றுச்சூழல் மாசுபாடு ஏற்படுத்துவது - திரு.நஸ்வரமூர்த்தி - தேசிய பசுமை தீர்ப்பாயத்தின் வதுக்கு எண்.O.A.No.20/2022 தொடர்ந்தது. கூட்டு ஆய்வுக்குழு ஆய்வு செய்தது - அறிக்கை சமர்ப்பித்தல் - சம்பந்தமாக.

- பார்வை:
1. சென்னை தேசிய பசுமை தீர்ப்பாயம் அறிக்கை/ நாள்: 07.03.2022.
  2. திருப்பூர் மாவட்ட சுற்றுச்சூழல் பொறியாளர் கடித எண். F.TPN 0879/NGT Case/DEE/TNPCB/TPN/2022, நாள்: 04.03.2022, 18.03.2022.
  3. மாவட்ட ஆட்சியர் திருப்பூர் அவர்கள் செ.மு.ஆ.எண்.06210/2022/ஈ2, நாள்: 18.03.2022.

பார்வையில் தெரிவிக்கப்பட்ட கடிதங்களின்படி, மாவட்ட சுற்றுச்சூழல் மற்றும் பசுமை தீர்ப்பாயத்தின் வழக்கு எண். O.A.No.20/2022 தொடர்ந்த வழக்குக்கு கூட்டுக்குழு விவசாய நிலம் மற்றும் நிறுவனத்தின் செயல்பாடுகள் ஆய்வு செய்யப்பட்டது. அதில் பார்வையிடப்பட்ட தென்னை மரங்கள் சுமார் 7-8 வருடங்கள் ஆகிறது. தோட்டத்தில் போதுமான நீர் வசதியுள்ளது. திருப்பூர் மாவட்டத்தில் சராசரியாக 100-110 காய்கள் தென்பட வேண்டிய இடத்தில் சுமார் 70-80 காய்கள் தென்படுகிறது. மேற்கண்ட தோப்புகளில் உள்ள மரங்கள் வளர்ச்சி குறைபாட்டுடனும் மற்றும் மகசூல் குறைந்தும் தென்படுகிறது. எனவே, மேற்படி நிலத்தில் மண் மாதிரி எடுத்தும் மற்றும் மண் பகுப்பாய்வு செய்ததின் அடிப்படையில் தென்னை மரங்களுக்கு உரங்கள் மற்றும் நுண்ணூட்ட சத்துக்கள் பரிந்துரை செய்யப்பட்டுள்ளது. அதன்படி உரங்கள் இட்டு நீர்பாய்ச்ச சிபாரிசு செய்யப்படுகிறது.

மேலும் மரங்களில் மற்றும் இலைகளில் கார்பன் துகல்கள் படிவு தென்படவில்லை. இலைகள் இயற்கையான பசுமை நிறத்தில் தென்படுகிறது என தெரிவிக்கப்படுகிறது. மேலும் அன்றைய தினத்தின் ஆய்வின்படி, நிறுவனத்தின் கழிவு நுண் துகல்களால் நிலத்திற்கோ அல்லது தென்னை மரங்களுக்கோ பாதிப்பிற்கு வாய்ப்பில்லை என தெரிவிக்கப்படுகிறது.

இணைப்பு: மண் பகுப்பாய்வு முடிவறிக்கை

வேளாண்மை இணை இயக்குநர்(பொ),  
திருப்பூர்.

நகல்: மாவட்ட ஆட்சியர் திருப்பூர் அவர்களுக்கு தகவலுக்காக பணிந்து சமர்ப்பிக்கப்படுகிறது.

By Speed Post



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## TAMIL NADU POLLUTION CONTROL BOARD

Proc. No: TNPCB/LAW/LAIII/NGT/004556/2022 dated:28.02.2022

AGE 3  
Pl note.

**Sub:** TNPCB – Law – NGT O.A No.20 of 2022 (SZ) – F/b. S. Esawaramoorthy Tirupur District against The Tamil Nadu Pollution Control Board and others - Pollution caused on account of operation of the Charcoal units – NGT order dt 17.02.2022 - Formation of the Joint Committee –To furnish Joint Committee Report - Requested Reg.

**Ref:** 1.Email received from the Consultant Judicial, NGT(SZ),Chennai along with Copy of the Hon'ble NGT dated:17.02.2022 passed in O.A.No.20 of 2022.

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It is submitted that an Original Application No. 20 of 2022 filed by S. Eswaramoorthy Tirupur against the Tamil Nadu Pollution Control Board and Others with the following prayers:

A. "Direct the closure of the 3rd respondent industry for causing pollution and damage to the applicant and his property in violation of the consent orders issued by the 1st respondent.

B. Direct the 3rd respondent to pay adequate compensation to the applicant for the damage caused and losses suffered by the applicant".

In this regard, the Hon'ble NGT has passed order dated 17.02.2022 and issued the following directions among other things inter alia as follows:

"Para 10: In order to ascertain the genuiness of the allegations made in the 4 application, we feel it appropriate to appoint a Joint Committee comprising of 1) the District Collector, Tirupur or his nominee not below the rank of Assistant Collector or Sub Divisional Magistrate as nominated by him, 2) a Senior Officer from Tamil Nadu Pollution Control Board, 3) a Senior Officer from Central Pollution Control Board, Integrated Regional Office, Chennai and 4)Joint Director, Agriculture or his nominee not below the rank of Deputy Director nominated by him to inspect the unit as well as the area in question and submit a factual as well as action taken report in case, if there is any violation found.

Para 11: The Committee is directed to ascertain 1) whether the 3rd respondent unit is having all necessary permissions and clearances required under the environmental laws, 2) whether the pollution Control mechanism provided by 3 rd respondent are sufficient and if not what is the further mitigative measures to be taken by them to avoid air pollution as alleged in the application, 3) whether on account of the operation of the 3rd respondent unit any damage has been caused to the nearby agricultural land of the applicant and what is the nature of damage caused and the source of the damage and 4) assess the compensation payable to the applicant for the damage caused to the fertility of the soil and loss of income if any caused on account of the alleged pollution due to the operation of the

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3rd respondent unit, 5) The Committee is also directed to conduct the ambient air quality and soil and water analysis to ascertain as to whether any contamination has been caused to the soil as well as water and air on account of the operation of the 5 3 rd respondent unit, 6) They are directed to use high volume sampler to collect the dust particles and assess the material available in the dust collected including the carbon particles and other metals so as to ascertain the nature of damage caused to the environment and also to suggest the mitigative measures to resolve the same and 7) they are also direct to assess the compensation for violation of conditions, if any, imposed apart from assessing the compensation for the damage caused to the property of the applicant and environmental damage in general. If the soil and water are contaminated on account of the operation of the 3rd respondent unit, then they are also directed to suggest the remedial measures to remediate the damage and restore the same to original place as well.

Para 12: Tamil Nadu Pollution Control Board will be the nodal agency for coordination and also for providing necessary logistic for this purpose. "

In order to comply the above said NGT order dated 17.02.2022, the District Environmental Engineer, TNPCB, Tirupur(North) is nominated as Nodal Officer of the Joint Committee.

Therefore, the District Environmental Engineer, TNPCB, Tirupur(North) is requested to comply the NGT order and to coordinate with the Joint Committee Members to furnish the Joint Committee Report and Independent Report of the Board to this office well in advance so as to file the reports in the Hon'ble nGT before 31.03.2022.

The receipt of this proceeding shall be acknowledged.

Encl:- As above.

*Signature*  
For Member Secretary  
01/03/22  
*alsh*

✓  
To  
The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Tirupur(North).  
Tirupur(District)-641 601.

Re: O/o.DEE, TNPCB, TPN - NGT O..A.No. 20/2022 - Formation of committee - letter - submitted - Reg.

From : cpcbrdchennai@gmail.com

Mon, Mar 07, 2022 02:56 PM

Subject : Re: O/o.DEE, TNPCB, TPN - NGT O..A.No. 20/2022 - Formation of committee - letter - submitted - Reg.

1 attachment

To : DEE TPN TNPCB <deetpn@tnpcb.gov.in>

Cc : rajpcb@yahoo.co.in

Sir,

Pls find the attached nomination of Sh. R. Rajkumar Sc D as a committee member for the said case.

Regards

H.D. Varalaxmi  
Regional Director  
CENTRAL POLLUTION CONTROL BOARD  
Ministry of Environment, Forests & Climate Change  
2nd Floor, 77-A, South Avenue Road  
Ambattur Industrial Estate, Chennai - 600058  
Mobile : 09449004165

On Fri, Mar 4, 2022 at 6:35 PM DEE TPN TNPCB <deetpn@tnpcb.gov.in> wrote:

Dear Sir / Madam,

Kindly find the attachment please

With regards

DEE/TNPCB/TPN

letter.pdf  
632 KB



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②

**CENTRAL POLLUTION CONTROL BOARD**  
Ministry of Environment, forest & Climate Change, Govt. of India

**CM-13013/7/2022-TECH-RD-CHENNAI-RD (Chennai)**

**07.03.2022**

To  
The District Environmental Engineer  
Tamilnadu Pollution Control Board,  
Kumaran Complex, Kumaran Road,  
Tiruppur - 641 601.

**Sub: NGT SZ order dated 17.02.2022 in the matter of Original Application No. 20/2022(SZ)**

Sir,

Hon'ble NGT(SZ), Chennai in its order dt. 17.02.2022, constituted a committee and directed as follows;

" ... 10. In order to ascertain the genuiness of the allegations made in the application, we feel it appropriate to appoint a Joint Committee comprising of 1) the District Collector, Tirupur or his nominee not below the rank of Assistant Collector or Sub Divisional Magistrate as nominated by him, 2) a Senior Officer from Tamil Nadu Pollution Control Board, 3) a Senior Officer from Central Pollution Control Board, Integrated Regional Office, Chennai and 4) Joint Director, Agriculture or his nominee not below the rank of Deputy Director nominated by him to inspect the unit as well as the area in question and submit a factual as well as action taken report in case, if there is any violation found.

11. The Committee is directed to ascertain 1) whether the 3rd respondent unit is having all necessary permissions and clearances required under the environmental laws, 2) whether the pollution Control mechanism provided by 3rd respondent are sufficient and if not what is the further mitigative measures to be taken by them to avoid air pollution as alleged in the application, 3) whether on account of the operation of the 3rd respondent unit any damage has been caused to the nearby agricultural land of the applicant and what is the nature of damage caused and the source of the damage and 4) assess the compensation payable to the applicant for the damage caused to the fertility of the soil and loss of income if any caused on account of the alleged pollution due to the operation of the 3rd respondent unit, 5) The Committee is also directed to conduct the ambient air quality and soil and water analysis to ascertain as to whether any contamination has been caused to the soil as well as water and air on account of the operation of the 3rd respondent unit, 6) They are directed to use high volume sampler to collect the dust particles and assess the material

Condt..2/-

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Regional Directorate (Chennai), Second Floor, 77 - A, South Avenue Road, Ambattur Industrial Estate,  
Chennai, Tamil Nadu 600 058, E-mail: [cpcbrdchennai@gmail.com](mailto:cpcbrdchennai@gmail.com)

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Head Office: Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032  
Telephone: 011 - 43102030, Fax 22305793, 22307078, 22301932, 22304945  
E-mail: [cpcb@nic.in](mailto:cpcb@nic.in), Website: [www.cpcb.nic.in](http://www.cpcb.nic.in)



**CENTRAL POLLUTION CONTROL BOARD**  
Ministry of Environment, forest & Climate Change, Govt. of India

-2-

*available in the dust collected including the carbon particles and other metals so as to ascertain the nature of damage caused to the environment and also to suggest the mitigative measures to resolve the same and 7) they are also directed to assess the compensation for violation of conditions, if any, imposed apart from assessing the compensation for the damage caused to the property of the applicant and environmental damage in general. If the soil and water are contaminated on account of the operation of the 3rd respondent unit, then they are also directed to suggest the remedial measures to remediate the damage and restore the same to original place as well.*

*12. Tamil Nadu Pollution Control Board will be the nodal agency for coordination and also for providing necessary logistic for this purpose ..."*

In this regard, Sh. R. Rajkumar, Scientist-D (Mobile No. 9035772683, e-mail: rajcpcb@yahoo.co.in) is nominated for the said committee and it is kindly requested to conduct the committee meeting in this regard. The date of meeting shall be informed to this office at the earliest.

Yours faithfully

**(H. D. Varalaxmi)**  
**Regional Director**

Encl: As above



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11/3

7:10 PM

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வேளாண்மை மற்றும் உழவர் நலத்துறை

AEE 3 please  
& follow up  
action

அனுப்புநர்

திரு-இரா.வடிவேலு, பி.எஸ்ஸி(விவ),  
வேளாண்மை இணை இயக்குநர்(பொ),  
மாவட்ட ஆட்சியர் பெருந்திட்ட வளாகம்,  
திருப்பூர்.

பெறுநர்

மாவட்ட சுற்றுச்சூழல் பொறியாளர்,  
தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம்,  
திருப்பூர் தெற்கு,  
2-வது தளம், குமரன் வணிக வளாகம்,  
குமரன் ரோடு, திருப்பூர் - 641 601.

கடித எண். இ2/2607/2022, நாள்: 11.03.2022

அய்யா,

பொருள்:

வேளாண்மை - மாண்புமிகு தேசிய பசுமை தீர்ப்பாயம்( தெற்கு மண்டலம்) - O.A. No.20 of 2022 - திரு.S.ஈஸ்வரமூர்த்தி, திருப்பூர் Vs தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம், சென்னை மற்றும் மற்றவர்கள் - கூட்டுக்குழு அமைத்தல் - குழுவில் உறுப்பினராக சேர்தல் - தொடர்பாக.

பார்வை:

மாவட்ட சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம் அவர்களின் கடித எண்: TPN0879/NGT Case/DEE/TNPCB/TPN/2022 நாள்: 04.03.2022

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பார்வையில் காணும் கடிதத்தின்படி, மாண்புமிகு தேசிய பசுமை தீர்ப்பாயம்( தெற்கு மண்டலம்) - O.A. No.20 of 2022 - திரு.S.ஈஸ்வரமூர்த்தி, திருப்பூர் Vs தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம், சென்னை மற்றும் மற்றவர்கள் கூட்டுக்குழு அமைத்ததில் உறுப்பினராக இணைந்து கொள்கிறேன் என்ற விபரம் அன்புடன் தெரிவிக்கப்படுகிறது.

  
வேளாண்மை இணை இயக்குநர்(பொ),  
திருப்பூர்.

நகல்: வேளாண்மை இயக்குநர், சென்னை அவர்களுக்கு தகவலுக்காக பணிந்து சமர்ப்பிக்கப்படுகிறது.

11/3/22

திருப்பூர் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறைகள்.

முன்னிலை: டாக்டர்.எஸ்.வினீத், இ.ஆ.ப.,

ந.க.06210/2022/ஈ2,

நாள்: 18.03.2022



பொருள்: சுற்றுச்சூழல் மாசுபாடு - திருப்பூர் மாவட்டம் - காங்கயம் வட்டம் - வட்டமலை கிராமம் - தி/வா. யுனைட்டட் கார்பன் சொல்லியூசன்ஸ் நிறுவனம் - சுற்றுச் சூழல் மாசுபாடு ஏற்படுத்துவது - திரு.ஈஸ்வரமூர்த்தி - தேசிய பசுமை தீர்ப்பாயத்தில் வழக்கு எண் O.A.No.20/2022 தொடர்ந்தது - குழு அமைத்து உத்தரவிடுதல் - தொடர்பாக.

படிக்க:

1. சென்னை தேசிய பசுமை தீர்ப்பாயம் அறிவிக்கை நாள் 07.03.2022.
2. திருப்பூர் மாவட்ட சுற்றுச்சூழல் பொறியாளர் கடிதம் Lr.No. F.TPN0879/NGT Case/DEE/TNPCB/TPN/2022 நாள்: 04.03.2022.
3. திருப்பூர் மாவட்ட சுற்றுச்சூழல் பொறியாளர் மின்னஞ்சல் நாள்: 15.03.2022.

உத்திரவு:-

திருப்பூர் மாவட்டம், காங்கயம் வட்டம், வட்டமலை கிராமத்தில் இயங்கி வரும் தி/வா யுனைட்டட் கார்பன் சொல்லியூசன்ஸ் நிறுவனம் சுற்றுச்சூழல் மாசுபாடு ஏற்படுத்துவதாக திரு.ஈஸ்வரமூர்த்தி என்பவர் தேசிய பசுமை தீர்ப்பாயத்தில் வழக்கு எண் O.A.No.20/2022 தொடர்ந்ததில், சுற்றுச்சூழல் மாசுபாடு குறித்து ஆய்வு மேற்கொள்ள ஒரு கூட்டு ஆய்வு குழு அமைத்து ஆய்வு மேற்கொள்ளவும், வழக்கின் விசாரணைக்கு நேரடியாகவோ அல்லது வழக்கறிஞர் மூலமாகவோ உரிய ஆவணங்களுடன் 31.03.2022 தேதி ஆஜராகவும் பார்வை 1-ல் காணும் அறிவிக்கை மூலம் தெரிவிக்கப்பட்டுள்ளது.

2) அதன்படி, பார்வை 2-ல் திருப்பூர் மாவட்டத்தில் கீழ்க்கண்டவாறு சுற்றுச்சூழல் மாசுபாடு குறித்து ஆய்வு மேற்கொள்ள ஒரு கூட்டு ஆய்வு குழு அமைத்து உத்தரவிடப்பட்டுள்ளது.

வ. எண்	பெயர்	துறை
1.	திரு.இரா.குமரேசன்	வருவாய் கோட்டாட்சியர், தாராபுரம்.

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2/3 (4)

AEE3 for further action.  
Please refer to the members for joint inspections.

2.	திரு.சரவணகுமார் (DEE) மாவட்ட சுற்றுச்சூழல் பொறியாளர் (திருப்பூர் வடக்கு)	தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம்
3.	திரு.ராஜகுமார் அறிவியல் ஆய்வாளர் - டி	மத்திய மாசுகட்டுப்பாட்டு வாரியம்
4.	திரு.வடிவேலு இணை இயக்குநர்	வேளாண்மைத் துறை

மேற்படி கூட்டுக்குழுவானது நிறுவனத்தின் மீதான புகார் தொடர்பாக,

1. மேற்படி நிறுவனம் இயங்கத் தேவையான அனுமதி மற்றும் சுற்றுச்சூழல் சட்டத்தின் கீழான நிபந்தனைகளை நிறைவு செய்துள்ளதா என்பதையும்,
2. நிறுவனத்தின் சார்பில் சுற்றுச்சூழல் மாசுபாட்டினைத் தடுத்திட ஏற்படுத்தப்பட்டுள்ள அமைப்புகள் போதுமானதாக உள்ளதா என்பது குறித்தும், இல்லை எனில் புகாரில் தெரிவிக்கப்பட்டுள்ள காற்று மாசுபாட்டினை தடுக்க எடுக்க வேண்டிய நடவடிக்கைகள் குறித்தும்,
3. நிறுவனம் இயங்குவதால் புகார்தாரரின் விவசாய நிலத்தில் ஏதேனும் மாசுபாடு ஏற்பட்டுள்ளதா என்பது குறித்தும், மாசுபாடு ஏற்பட்டிருப்பின் மாசுபாட்டின் தன்மை மற்றும் மாசுபாட்டிற்கான காரணம் குறித்தும்,
4. மாசுபாடு ஏற்பட்டிருப்பின், மாசுபாடு காரணமாக ஏதேனும் நிலத்தின் தன்மையில் ஏதேனும் மாறுபாடு ஏற்பட்டுள்ளதா என்றும் அதன் காரணமாக புகார்தாரருக்கு வருவாய் இழப்பு ஏற்பட்டுள்ளதா என்பது குறித்தும், இழப்பீடு வழங்க வேண்டியிருப்பின் எவ்வளவு இழப்பீடு வழங்கப்பட வேண்டும் என்பது குறித்தும்,
5. நிறுவனத்தின் செயல்பாடு காரணமாக காற்றின் தன்மை, நீரின் தன்மை மற்றும் நிலத்தின் தன்மையில் ஏதேனும் மாசுபாடு ஏற்பட்டுள்ளதா என்பது குறித்தும்,
6. நிறுவனத்தின் அருகில் மாசுபாடு குறித்து ஆய்வுகள் மேற்கொள்ளத் தகுந்த வகையில் பொதுமான அளவு மாதிரிகள் சேகரிக்கவும், மாசுபாடு இருப்பின் சரி செய்திட தேவையான நடவடிக்கைகள் குறித்தும்.

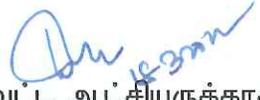
7. நிறுவனத்தின் செயல்பாடு காரணமாக மாசுபாடுகள் ஏற்பட்டிருப்பின், மாசுபாடு ஏற்படுத்தியதன் பொருட்டு விதிக்க வேண்டிய அபராதம் குறித்தும், மாசுபாடுகளை சரிசெய்து அவற்றை மீண்டும் நல்ல நிலைக்கு கொண்டு வர செய்ய வேண்டிய வகைமுறைகள் குறித்தும்

உள்ளிட்ட விபரங்கள் குறித்து ஆய்வு மேற்கொண்டு 31.03.2021 தேதியன்றோ அல்லது அதற்கு முன்னரோ ஆய்வு அறிக்கையினை தேசிய பசுமை தீர்ப்பாயத்தில் சமர்ப்பிக்குமாறும் அதன் விபரத்தினை இவ்வலுவலகத்திற்கு தெரிவிக்குமாறும் கேட்டுக் கொள்ளப்படுகிறார்கள்.

பெறுநர் :  
மேற்கண்ட அலுவலர்கள்.

ஓம்/- எஸ்.வினீத்,  
மாவட்ட ஆட்சியர்  
திருப்பூர்.

/உண்மை நகல்/உத்தரவுப்படி/

  
மாவட்ட ஆட்சியருக்காக,

  
15/3/2022

**BEFORE THE NATIONAL  
GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI.**

**Original Application No.20 of 2022**

S. Easwaramoorthy,  
Tiruppur District.

**...Applicant**

**Vs**

The Tamil Nadu Pollution Control  
Board, Rep. by its Member Secretary,  
No.76, Mount Salai, Guindy,  
Chennai – 600 032 & ors.

**...Respondents**

**JOINT COMMITTEE REPORT  
SUBMITTED BEFORE THE  
HON'BLE NGT (SZ), CHENNAI  
IN THE MATTER OF O.A.NO.20  
OF 2022.**

**Advocate for Respondent: TNPCB  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

**Date:02.08.2022.**

**Date of hearing on: 03.08.2022**